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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
CENTRAL BOARD OF DIRECT TAXES

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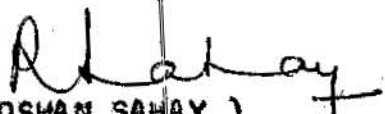
NOTIFICATION
(INCOME-TAX)

No. 7206 (F.No.187/3/87-IT(A1)): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its Notification No.2309(F.No.187/11/78-IT(A1) dated 25th May, 1978.

Existing entries under Columns (1), (2) & (3) against serial No. 11C shall be substituted by the following entries:-

COMMISSIONER OF INCOMETAX 1.	HEAD QUARTERS 2.	JURISDICTION 3.
11C. Kanpur Central	Kanpur	1. Central Circles I to VI, Kanpur. 2. Central Circle Allahabad. 3. Central Circle Gorakhpur. 4. Central Circles I & II, Varanasi. 5. Central Circles I, II & III, Lucknow. 6. Central Circle Bareilly. 7. I.A.C.(Asstt.)(Central), Varanasi.

The notification shall take effect from 15-1-1987.


(ROSHAN SAHAY)
UNDER SECRETARY,
CENTRAL BOARD OF DIRECT TAXES.

To
The Manager,
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(Mrs. V. RAMA KRISHNAN)
SECTION OFFICER.